

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 971/MP/2025

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra-Bongaigaon Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief.

Petitioner : Nangalbibra-Bongaigaon Transmission Limited (NBTL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 10 Ors.

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao, Advocate, NBTL
Ms. Shikha Sood, Advocate, NBTL
Shri Iqra Khan, Advocate, NBTL
Shri Nishant Kumar, Advocate, APDCL
(Through Proxy Counsel Anubhav)
Shri Aditya K. Singh, Advocate, MECL
Shri Vinit Kumar, Advocate, MECL
Shri Divyansh Singh, Advocate, MECL
Shri TAN Reddy, NBTL
Ms. Anisha Chopra, NBTL

Record of Proceedings

At the outset, the learned proxy counsel for APDCL requested an adjournment in the matter on the ground of non-availability of the arguing counsel due to medical reasons.

2. The learned counsel for Respondent No.2, Meghalaya Energy Corporation Limited (MECL), requested three weeks' time to file a reply in the matter.

3. The learned counsel for the Petitioner did not object to the submissions by the proxy counsel for APDCL. He, however, objected to the Respondent/MECL's request for additional time to file a reply, while pointing out that all the Respondents had

already been granted multiple opportunities to file their replies and that the matter had been pending for nearly eleven months.

4. Considering the request of the proxy counsel for APDCL, the Commission adjourned the matter. As the matter was being adjourned, the Commission also deemed it appropriate to grant all the Respondents, including MECL, a last opportunity to file their replies, if any, within two (2) weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

5. The matter remained part-heard and will be listed for hearing on **11.8.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)